



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 1273 of 2003
Applicant(s) T. K. Baral Respondent(s) Union of India & Ors.
Advocate for Applicant(s) M. S. K. Swain Advocate for Respondent(s)
M. Mohanty (2) H. C. R. Mishra
for Railways

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

g.p.o. for Rs. 50/- filed.

For Registration Pl.

26/12/03

S.O.-(J)

DW

26/12/03

O.A. is pre-mature

Dw

S.O.-(J)

26.12.03

for Adm

DW

Bench

DW

REGISTER

dw

26.12.03

Order dated 29.12.2003

Heard Shri S.K. Swain, learned counsel for the applicant and Shri C.R. Mishra, learned Addl. Standing Counsel (on whom a copy of the O.A. has been served) appearing on behalf of the Respondents.

Applicant (Shri T.K. Baral) has filed this Original Application under Section 19 of the A.T. Act, 1985, seeking a direction to the

Xerox

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>Qr. No. 29.12.03</p> <p>copy of order will be sent to all resp. and copies of order prepared for consider by both sides.</p> <p>12/12/03 SD (S)</p>	<p>Respondents/Railways to provide him an employment under Rehabilitation Assistance Scheme.</p> <p>The father of the applicant entered into the Railway service during 1945-46 and, while in service, he met with an accident on 18.10.2003 and died prematurely on the spot. On 1.12.2003, the applicant represented to the Railways for providing him an employment on compassionate ground in order to remove the distressed condition of the family. A Legal Heir Certificate was issued by the local Tahasildar on 12.12.2003, and the local Sarpanch certified the distressed condition of the family. The applicant's mother made a representation last on 17.12.2003 for providing a compassionate appointment in favour of the applicant.</p> <p>In the aforesaid premises, without wasting any time, this O.A. is disposed of at the admission stage with direction to Respondents to give immediate consideration to ^{the} his grievance ^{of the Applicant} for providing an employment, on compassionate ground, and, consequently, to pass necessary orders within a period of 60 days from the date of receipt of copies of this order.</p> <p>Send copies of this order, along with copies of the O.A. to Respondents and free copies of the order be handed over to the learned counsel for the parties.</p> <p style="text-align: right;">29.12.2003</p> <p style="text-align: right;">MEMBER (JUDICIAL)</p>